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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 21st OF FEBRUARY, 2024

WRIT PETITION No. 2532 of 2024

BETWEEN:-

**ARVIND SURYA S/O LATE SHRI L.R. SURYA, AGED
ABOUT 47 YEARS, OCCUPATION: GOVT. SERVANT R/O
DEPUTY SUPERINTENDENT OF POLICE HIGH COURT OF
M.P. JABALPUR (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI ANKUR SHRIVASTAVA - ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
THE PRINCIPAL SECRETARY HOME
DEPARTMENT MANTRALAYA VALLABH BHAWAN
BHOPAL (MADHYA PRADESH)**
- 2. THE DIRECTOR GENERAL POLICE POLICE
HEADQUARTERS JANHAGIRABAD DISTRICT
BHOPAL (MADHYA PRADESH)**
- 3. THE ASSISTANT INSPECTOR GENERAL OF POLICE
(ADMINISTRATION) POLICE HEADQUARTERS
BHOPAL DISTRICT BHOPAL (MADHYA PRADESH)**
- 4. SHRI AJAY KAITHWAS DEPUTY
SUPERINTENDENT OF POLICE THROUGH THE
SUPERINTENDENT OF POLICE EOW UJJAIN
DISTRICT UJJAIN (MADHYA PRADESH)**
- 5. SHRI GURBACHAN SINGH DEPUTY
SUPERINTENDENT OF POLICE THROUGH THE
SUPERINTENDENT OF POLICE SDOP SABALGARH
MORENA DISTRICT MORENA (MADHYA
PRADESH)**

.....RESPONDENTS

(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)

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This petition coming on for admission this day, the court passed the following:

ORDER

The present petition under Article 226 of the Constitution has been preferred by the petitioner seeking following reliefs:-

"(i) That, this Hon'ble Court may kindly be pleased to call for the entire case records.

(ii) That, this Hon'ble Court may kindly be pleased to issue a writ of mandamus and direct the respondents to correct the seniority list and place the petitioner above his juniors, i.e. s. no. 296 above the respondent No.4, in the seniority list.

(iii) To issue any other writ order or direction as this Hon'ble Court may deem just and fair in the facts and circumstances of the case."

It is submitted by learned counsel for the petitioner that controversy involved in the present case is squarely covered by the order dated 16.01.2024 passed by a Coordinate Bench of this Court at Gwalior in Writ Petition No.387 of 2024. Learned Government Advocate does not dispute this fact.

In the aforesaid case, the Coordinate Bench directed for consideration of representation of the petitioner.

Accordingly, this petition is **disposed of** with the direction that if the petitioner files a fresh representation along with certified copy of this order within fifteen days, the competent authority of the respondents shall consider and decide the same in accordance with law by a speaking order and if the serial order of the petitioner requires to be appropriately corrected, then suitable action be ensured else reasoned order be passed under due intimation to the petitioner within three months.

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